

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 212 of 2014 in
Appeal No. 65 of 2013

Dated : 13th May, 2014

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

Lanco Amarkantak Power Ltd.

...Appellant(s)

Versus

Haryana Electricity Regulatory Commission
& Ors.

...Respondent/(s)
Applicant

Counsel for the Applicant (s) : Ms. Shikha Ohri

Counsel for the Appellant(s):
Mr. Krishnan Venugopal
Mr. Deepak Khurana
Mr. Vikas Mishra
Mr. Suraj

Counsel for the Respondent(s):
Mr. Apoorva Misra
Ms. Pallavi Mohan for R.3
Mr. Apoorve Karol
Mr. Nishant Piyosh for HPGCL

ORDER

This is an Application for extension of time by the State Commission, the Applicant.

We have heard the learned counsel for both the parties. Though we are not inclined to grant extension of three months time from the date of the Application as prayed for, in view of the

circumstances mentioned in the affidavit, we feel that it would be appropriate to grant short extension of time by directing the State Commission to dispose of the matter by re-determination as ordered in the main Order on or before 25.06.2014. Accordingly ordered. However, it is made clear that, at any cost, no further extension of time will be granted.

Accordingly, this Application is disposed of.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

TS/js